

^ITEM NO.3

COURT NO.8 SECTION II
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 36/2016 in Petition(s) for Special Leave to Appeal (Crl.)
No(s). 8649/2015

(Arising out of impugned final judgment and order dated 26/08/2015
in CRLA No. 2216/2006 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

SAURABH MISHRA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(For impleadment and interim relief and office report)

WITH

CRLMP. 37/2016 in SLP(Crl) No. 8671/2015

(With appln.(s) for impleadment and Interim Relief and Office
Report)

Date : 09/09/2016 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

[IN CHAMBER]

For Petitioner(s) Mr. Vishwajit Singh, Adv.

Ms. Veena Kaul Singh, Adv.

Mr. Pankaj Singh, Adv.

For M/s Vidhi International, Adv.

For Respondent(s) Ms. Supriya Juneja, Adv.

Ms. M. Jaggi, Adv.

UPON hearing the counsel the Court made the following

O R D E R

The de-facto complainant wants to come on record. The
applications for impleadment are allowed. Cause title be amended
accordingly.

(S. K. RAKHEJA)

COURT MASTER (MALA KUMARI SHARMA)

COURT MASTER